

(c) The steps taken for rehabilitation in respect of Subernarekha Multipurpose Project & Koel Karo Project are given below :

I. *Subernarekha Projects* : According to the latest policy of Bihar Government, a grant of Rs. 55,000 per displaced family is being given which includes grants for house building, economic rehabilitation, shifting charges and 25 decimals of homestead. In addition payment is made to compensate for houses and lands acquired in the submergence area.

According to Orissa Rehabilitation Policy Act, 1994 a displaced family is being given assistance of Rs. 64,000 for purchase of house plots, construction of house and purchase of cultivable land. Besides this a rehabilitation assistance of Rs. 500/- per month is given for one year from the date of displacement.

II. *Koel Karo Project* : The rehabilitation package for the project consists of :-

- (i) Employment to one member from every family whose land is being acquired to be provided in the ratio of 75:25 by the Government of Bihar and in the project respectively.
- (ii) Compensation for the acquired land to be fixed by capitalising price of 15 years yield from the land.
- (iii) 25 decimal land free of cost to every oustee for construction of house at rehabilitation site.
- (iv) Rs. 750/- as transport grant for transportation of personal effects to each displaced family.
- (v) Rs. 500/- to Rs. 1000/- as grant-in-aid to each family whose land would be acquired depending on the amount of compensation in addition to the compensation amount of the land acquired.
- (vi) Shops at market complex constructed in colonies/construction sites would be reserved for displaced persons.
- (vii) Contracts for Earthwork and stone cutting and contracts upto estimated value of Rs. 10 lakh for affected persons on the basis of competitive bidding among them. The affected persons would not require to deposit earnest money and security deposit.
- (viii) Religious places would be constructed at the rehabilitation site in lieu of those which may be submerged.
- (ix) All civil amenities, cultural activities for tribals, technical/vocational courses for displaced families etc.

#### Birth Centenary of Netaji

1268. SHRIMATI KRISHNA BOSE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government will be convening a

meeting of the National Committee on an urgent basis in view of the birth centenary of Netaji Subhash Chandra Bose which is only six months away; and

(b) if so, the probable date of the meeting of the National Committee constituted for this purpose?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) and (b). The Government is conscious of the urgency that needs to be accorded to the finalisation of the programmes/activities to commemorate the Birth Centenary of Netaji Subhash Chandra Bose. All necessary steps are being taken in this direction and the question of fixing the next date for the meeting of the National Committee is also under consideration.

#### Kala-Azar

1269. DR. M.P. JAISWAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is large scale incident of Kala-Azar in Bihar;

(b) if so, the reasons therefor;

(c) whether the Government have stopped spraying of D.D.T. in the endemic areas;

(d) if so, reasons therefor;

(e) the details of assistance provided to the State during 1995-96; and

(f) the steps taken to effectively control Kala-Azar in Bihar?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). There has been an increase in the incidence of Kala-Azar in Bihar over the period January - May, 1996 as compared to same period last year. The increase can be attributed to non-spraying of DDT as per the schedule and inadequacy of active house-to-house detection and treatment of cases.

(c) No, Sir.

(d) Question does not arise.

(e) During the year 1995-96, 99,200 vials of Sodium Stibo Gluconate (SSG) and 10,000 vials of Pentamidine which constitute essential drugs for treatment of Kala-azar were supplied by the Central Government to the Govt. of Bihar.

(f) steps taken to control the disease are :-

- interruption of transmission through vector control by undertaking residual insecticidal spraying in affected areas.
- Early diagnosis and complete treatment through Primary Health Care System.
- Health Education and Community participation.

- Training of Health functionaries.

Further, an Expert Team has been constituted on 28th May, 1996 by the Govt. of India to assess the implementation of the kala-azar Control activities in Bihar and West Bengal and suggest measures to ensure effective implementation of the programme.

#### Interim Report of Pay Committee

1270. SHRI MRUTYUNJAYA NAYAK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the UGC has received any Interim Report from the Pay Committee constituted to consider and suggest the pay scales of Professors, Readers and Lecturers of the Universities and Colleges; and

(b) the time by which the final report is expected to be received by the UGC for fixation of pay scales of Professors, Readers and Lecturers?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) No, Sir.

(b) As per the terms of reference of the UGC Pay Review Committee, it would make its recommendations in regard to the pay scales of University and College teachers in the light of the 5th Pay Commission recommendations in respect of revision of pay scales of Central Government employees.

#### Inter State Water Disputes

1271. SHRI S.D.N.R. WADIYAR : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether his Ministry has been laying greater emphasis on the settlement of Inter-State water disputes;

(b) if so, what are the Inter-State water disputes pending for settlement;

(c) whether there has been an inordinate delay on the scuti of those disputes;

(d) if so, the steps taken to resolve the disputes at an early date; and

(e) the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir. As per the existing practice efforts are made to solve the water disputes through negotiations with the basin states. In case, the efforts do not fructify and if any of the basin States approaches the Central Government to set up a Tribunal, the same is set up under Inter-State Water Disputes Act, 1956 to adjudicate. There is also a proposal for adopting National Policy Guidelines for water sharing.

(b) to (e). At present, there are two Inter-State Water Disputes, namely : (i) Cauvery Water Disputes & (ii) Ravi-Beas Water Disputes.

In case of Cauvery Water Disputes, the Tribunal has conducted 90 hearings till date.

In the case of Ravi-Beas Water Disputes, it has not been possible to hold the sittings of the Tribunal due to the resignation of one of the Members of the Tribunal.

#### Indo-Iran Chemical Deal

1272. SHRI HANNAN MOLLAH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether attention of the Government has been invited to the news item captioned "Clinton administration to probe India-Iran chemical deal" appearing in 'The Economic Times', New Delhi dated June 30, 1996;

(b) if so, the facts of the matter reported therein and the reaction of the Government thereto; and

(c) the steps taken to clarify India's stand on this commercial deal with Iran?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) and (b). Yes, Sir. US Administration have conveyed their apprehension about the possibility of the pesticide plant being used for chemical weapon purposes.

(c) Government have conveyed that India is committed to nonproliferation of chemical weapons and honouring its international commitment under the Chemical Weapons Convention to which it is a signatory.

#### Birth Rate

1273. SHRI B.L. SHARMA PREM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the average annual birth-rate in the country at present;

(b) the target of birth-rate by the year 2000;

(c) whether the Government are satisfied that as per the measures undertaken so far, the progress in the decline in the birth-rate would make the target achievable;

(d) if not, the additional measures which are under consideration;

(e) whether the Government propose to examine the desirability of debarring such people from voting or standing for election who have more than 3 children after a retrospective date; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF Medical College, Health and Family Welfare (SHRI SALEEM IQBAL) latest Sample Registration Survey, Madhya Pradesh, birth rate in the country is 28.1 (per 1000 population) for the year 1994.  
Medical College, Bhopal  
College, Jabalpur